

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-2350
ANSWERED ON – 09/08/2023

FAIR COMPENSATION FOR LAND ACQUISITION

2350. SHRI SANJEEV ARORA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether it is a fact that land acquisition for major National Highway projects has been hanging fire across the country, including Punjab, due to strong resistance by the farmers on account of less compensation for their lands under acquisition; and
- (b) whether there is any plan to enhance compensation and ensure the completion of pending land acquisition proceedings for the National Highway projects, especially for Punjab?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) The land acquisition for major National Highways projects has not faced strong resistance by the farmers in general. However, in some cases including a few in the State of Punjab resistance by farmers for increase in compensation has been reported.
- (b) Though the land for the National Highway is acquired under the provisions of National Highways Act, 1956, compensation of land is decided as per the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 which is 2 to 4 times of the determined market value of the land.
